अण्डमान तथा Andaman And



निकोबार राजपत्र Nicobar Gazette

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

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ANDAMAN AND NICOBAR ADMINISTRATION (DEPARTMENT OF ENVIRONMENT & FORESTS)

NOTIFICATION

Port Blair, dated the 17th September, 2015.

No. 76/2004/F.No. F(T)/21/09.— In exercise of the powers conferred by Section 41 and 42 of the Indian Forest Act (16 of 1927), read with the Government of India, Ministry of Home Affairs, Notification No. 69/49/50-AN dated 07.11.1951, the Lieutenant Governor of Andaman and Nicobar Islands is pleased to make the following amendments to the Andaman and Nicobar Islands Forest Produce Transit Rules, 1966 notified in Andaman and Nicobar Gazette (Extraordinary) vide No. 7/65/TIM/66/Vol.V dated 17.01.1966 as amended till date, namely:—

1. Short title and commencement:

- (i) These Rules may be called the Andaman and Nicobar Islands Forest Produce Transit (Amendment) Rules, 2015.
- (ii) These Rules shall come into effect from the date of its publication in the Gazette.
- Sub-Rule (7) of the Rule 4 of the Andaman and Nicoabar Islands Forest Produce Transit Rules, 1966 (hereinafter called Principal Rules) substituted as below —

"Transit Pass shall be issued on working days during working hours except at the wharfs/ports or other areas in exigency as deemed expedient by the Divisional Forest Officer in public interest only after the timber, in round or sawn form, is impressed with the registered property mark of the shipper and the government hammer mark as provided under rule 9(3)".

3. Sub-Rule (b) of Rule 9 (C) of the Principal Rules shall be substituted as under —

"A property hammer mark for the furniture mart or other unit using sawn timber as a raw material shall be registered with the Divisional Forest Officer concerned and property mark shall be affixed on all the furniture and items manufactured there from the said unit/mart".

4. Sub-Rule (c) of Rule 9 (C) of the Principal Rules shall be substituted as under —

"Persons engaged in manufacture of furniture or items of timber or other forest produce shall be required to maintain a record of receipt of timber or other forest produce and its consumption in the form prescribed in Annexure III and a annual return showing the abstract of total quantity of sawn timber or other forest produce received and total quantity of furniture or other items produced, sold and balance in stock shall be submitted to concerned Divisional Forest Officer".

5. Sub-Rule (d) of Rule 9 (C) of the Principal Rules shall be substituted as under —

"The number and type of saws used in the furniture mart or unit shall be declared to the Divisional".

Forest Officer at the time of registration or at the time of subsequent renewals".

By order and in the name of the Lieutenant Governor,
Andaman & Nicobar Islands.

Sd./-

(Omkar Singh)
Principal Secretary (Environment & Forests),
Andaman and Nicobar Administration.

MOTIFICATION

AND SICOBAR ADMINISTRATION

Port Bisir, dated the 17th September, 2015.

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